



**Government of Jammu and Kashmir**  
**Revenue Department**  
**Civil Secretariat, Jammu/Srinagar.**

**NOTIFICATION**

Jammu, the 22nd January, 2018

SRO 28 .- In exercise of the powers conferred by section 5 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 and in partial modification of Notification SRO 437 of 2014 dated 21<sup>st</sup> of October, 2014, the Government hereby direct the exclusion of Patwar Halqa Panzgam comprising revenue village Panzgam from Tehsil Shahoora (New) HQ at Litter and its inclusion into Niabat Awantipora II (Existing) Tehsil Awantipora, District Pulwama.

**By order of the Government of Jammu and Kashmir.**

**Sd/-**

(Shahid Anayatullah)IAS

Commissioner/Secretary to Government,  
Revenue Department

Dated: 22 -01-2018

No. Rev/S/219/2017

Copy to the:-

01. Financial Commissioner, Revenue, J&K, Jammu.
02. Divisional Commissioner, Kashmir.
03. Commissioner Survey and Land Records, J&K for further necessary action as per rules and norms.
04. Deputy Commissioner, Pulwama.
05. Private Secretary to Hon'ble Minister for Revenue.
06. Special Assistant to Hon'ble MoS for Revenue.
07. Private Secretary to the Commissioner/Secretary to Government, Revenue Department.
08. Government Order file / Stock file.

(Ghulam Rasool)KAS

Deputy Secretary to Government,  
Revenue Department